

(2023) 02 NCLT CK 0039

In the National Company Law Tribunal

Case No : IA No. 76, 286, 342 Of 2022, 191 Of 2021, 35 Of 2023 IN CP (IB) No. 128/ALD/2019

Smt. Anuradha Devi Vs K K Milk Fresh India Ltd ?

Date of Decision : 22-02-2023

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 34(3)

Citation : (2023) 02 NCLT CK 0039

Hon'ble Judges : Praveen Gupta, (J); Ashish Verma Member (T)

Bench : Division Bench

Advocate : Abhishek Anand, Nipun Gautam, Vasu Goyal, Krishna Kant Tiwari

Final Decision : Disposed Of

Judgement

IA No. 76/2022

This is an IA filed under Section 34(3) of IBC by the Applicant.

In this case, the Respondent No.1 has already filed reply, however, reply on behalf of the remaining respondents 2 to 5 has not been filed. Let the same be filed within a period of two weeks.

IA No. 35/2023

This is an IA for placing on record the progress report ending on 31st December, 2022.

It is stated by the learned counsel representing the liquidator that the assets of the Corporate Debtor are being re-auctioned as the previous auction has failed.

Let progress report be taken on record and further proceedings arising out of the fresh auction process would also be placed on record by way of next progress report.

IA No. 35/2023 is accordingly disposed off.

IA No. 76/2022, IA No. 191/2021, IA No. 286/2022, IA No. 342/2022

These IA's alongwith main petition to come up for hearing on 23rd March, 2023.